

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1014/MP/2025 alongwith IA No. 131/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioner's Connectivity dated 10.9.2021.

Petitioner : ReNew Dinkar Urja Private Limited & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Priyanka Vyas, Advocate, ReNew
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, while apprising that the Petitioner's Project has achieved the commissioning and the delay thereof is squarely covered by the Proposed Procedure for permitting the additional time to achieve the milestone by levying compensation charges (Petition No.5/SM/2026), requested to defer the hearing for a few weeks. The learned counsel for the Respondent/CTUIL also did not oppose the said request. Accordingly, the matter was adjourned. The interim protection granted by the Hon'ble Delhi High Court *vide* order dated 6.1.2026 shall continue till the next date of hearing.

2. The Petition, along with IA, will be listed for hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

